

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 07  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 02.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Geetesh Meena, Adv.

For the Home Buyers

Mr. Nilanjan Chatterjee, Adv.

For the RP

Ms. Srishti Badhwar, Adv.

Mr. Shekhar Kumar

**ORDER**

**IA-3361/2020**

Status report filed by Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3361/2020 stands disposed of.

**IA-3445/2020**

List on 17.09.2020.

— sd —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**